

**Annexure-1**

**Name of the corporate debtor: Khubchandani Hospitals Private Limited**

**Date of Commencement of CIRP : 6th October 2021**

**List of Creditors as on 2nd March 2022**

**List of secured financial creditors belonging to any class of creditors**

Sl No.	Name of the Creditor	Details of Claim		Amount of Claim admitted	Nature of claim	Details of claim admitted				Amount of mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of Receipt	Amount of Claim			Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					Amount of contingent claim
1	Standard Chartered Bank, UK	21-10-2021	1,75,97,46,843	1,75,97,46,843	Financial Debt -ECB	1,75,97,46,843	-	No	93.62	-	-	-	-	
	<b>Total</b>		<b>1,75,97,46,843</b>	<b>1,75,97,46,843</b>		<b>1,75,97,46,843</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	

**Security Interest in favour of Standard Chartered Bank, UK**

**Mortgage: By way of first ranking continuing exclusive security interest on:**

- The development rights in relation to all that piece and/or parcel of land measuring 10,000 sq. meters or thereabouts, bearing CTS No.198 (part), situated at Andheri Village, Andheri (West), Mumbai together with all buildings, constructions and plant & machinery erected thereon, both present and future. The properties are bounded as under: On North: by land bearing CTS No.198(pt) and Hansraj Morarji Public School, On South: by land bearing C. S. 198 (pt) bearing reservation of Sports Academy, On East : by land bearing CTS No.198 (pt) having reservation of Hospital and proposed 27.45m D.P Road bearing CTS No.208 (pt) now encroached by slums, On West: by service road on CTS 198 (pt) and Wireless transmitting station of A. A. I on land bearing C.T.S. No.199 ("First Mortgaged Properties")
- All rights, title interest and benefit of the Corporate Debtor in the accounts or other accounts opened and operated pursuant to the Escrow Agreement and any other Finance Documents (including but not limited to any sub-accounts or related accounts opened and operated thereto, and all amounts, revenue, receipts and other receivables, owing to and/or received by, the Corporate Debtor in such accounts) and all assets, buildings, structures, equipment and other immovable and movable assets constructed, installed, located or provided by the Corporate Debtor at the Project Site, goodwill, present and future uncalled capital of the Corporate Debtor, the proceeds of any insurance policies related to the Project or the Hospital, and all estate, rights, title, interest, property, claims and demands whatsoever of the Corporate Debtor in, to and upon the same. ("Second Mortgaged Properties")
- All rights, title, interest, benefit, claims and demand of the Corporate Debtor, in, to, or in respect of the Project Agreements and any replacement to the Project Agreements and any other contracts or licenses necessary for the commencement and operations of the Hospital including any contractor guarantees, performance bonds and liquidated damages pursuant thereto, and all rights, title, interest, benefit, claims and demands whatsoever of the Corporate Debtor in, to, under and/or in respect of any insurance policies obtained by the Corporate Debtor in respect of the Project or the Hospital ("Third Mortgaged Properties")
- All rights, title interest and benefit in all the tangible and intangible moveable assets (other than those comprising the second mortgaged properties of the corporate debtor (both present and future), all operating cash flow revenues, all current assets, all moveable plant and machinery, machinery spares, implements, fittings, furniture, spare parts, tools and accessories and stores and vehicles and other movables of the Corporate Debtor along with all replacements and additions thereof whether by way of substitution, replacement, conversion, realisation or otherwise and all benefits, rights and incidentals attached thereto and all the estate, right, title, interest, property, claims and demands whatsoever of the Corporate Debtor in relation to the same. ("General Assets")
- Pledge of Shares: 104,255,000 shares pledge by Parkway Group Healthcare Pte. Ltd in favour of the Financial Creditor and 104,255,000 shares pledge by Koncentric Investments Limited in favour of the Financial Creditor

